



2026:AHC:16766

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 43549 of 2025

Prem Singh

.....Petitioner(s)

Versus

State Of U.P And 55 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jay Prakash Patel, Kuar Singh
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The petitioner has preferred the present petition with the prayer to direct the respondent No.2/Additional Commissioner First Prayagraj Division Prayagraj to decide Appeal No.1446 of 2024 (Computerized Case No.C202302000001446) (Prem Singh Vs. Gaon Sabha) expeditiously.
4. Learned counsel for the petitioner would submit that the aforesaid case filed under Section 207 of the U.P. Land Revenue Code, 2006 is pending since long and considerable time has already been lapsed but till date no decision has been taken in the matter.
5. On the other hand, it is argued by learned Standing Counsel that the respondent No.2 will decide the aforesaid appeal. expeditiously.
6. Heard learned counsel for the parties and perused the record.
7. In the light of the submissions made by the learned Advocates appearing for the parties, the respondent No.2/Additional Commissioner First Prayagraj Division Prayagraj is directed to decide the said appeal on

its own merits strictly in accordance with law but after providing opportunity of hearing to all the necessary parties and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 22, 2026

saqlain